

SCHEDULE II
FIXED FEES

Number	—	Proper Fee
1. Application or petition.	<p>(a) When presented to any officer of the Customs or Excise Department or to any Magistrate by any person having dealings with the Government, and when the subject-matter of such application relates exclusively to those dealings;</p> <p>or when presented to any officer of land-revenue by any person holding temporarily-settled land under direct engagement with Government, and when the subject-matter of the application or petition relates exclusively to such engagement;</p> <p>or when presented to any Municipal Commissioner under any Act for the time being in force for the conservancy or improvement of any place, if the application or petition relates solely to such conservancy or improvement;</p> <p>or when presented to any Civil Court other than a principal Civil Court of original jurisdiction, ^{1***} or to any Court of Small Causes constituted under ²Act No. 11 of 1865 or under ³Act No. 16 of 1868, section 20 or to a Collector or other officer of revenue in relation to any suit or case in which the amount or value of the subject-matter is less than fifty rupees;</p> <p>or when presented to any Civil, Criminal or Revenue Court, or to any Board or executive officer for the purpose of obtaining a copy or translation of any judgement, decree or order passed by such Court, Board or officer, or of any other document on record in such Court or Office;</p>	One anna.
	<p>(b) When containing a complaint or charge of any offence other than an offence for which police-officers may, under the Criminal Procedure Code⁴, arrest without warrant, and presented to any Criminal Court;</p> <p>or when presented to a Civil, Criminal or Revenue Court, or to a Collector, or any revenue officer having jurisdiction equal or subordinate to a Collector, or to any Magistrate in his executive capacity, and not otherwise provided for by this Act;</p> <p>or to deposit in Court revenue or rent;</p> <p>or for determination by a Court of the amount of compensation to be paid by a landlord to his tenant;</p>	Eight annas.
	<p>(c) When presented to a Chief Commissioner or other Chief Controlling Revenue or Executive Authority, or to a Commissioner of Revenue or Circuit, or to any chief officer charged with the executive administration of the Division and not otherwise provided for by this Act;</p>	One rupee.

1. The words "or to any Cantonment Magistrate sitting as a Court of Civil Judicature under Act No. 3 of 1859" rep. by Act 13 of 1889.

2. See now the Provincial Small Causes Courts Act, 1887 (9 of 1887), by which Act 11 of 1865 was repealed.

3. See now the Bengal, Agra and Assam Civil Courts Act, 1887 (12 of 1887), s. 25.

4. See now the Code of Criminal Procedure, 1973 (Act 2 of 1974).

Number		Proper Fee
1A. Application to any Civil Court that records may be called for from another Court.	(d) When presented to a High Court. When the Court grants the application and is of opinion that the transmission of such records involves the use of the post.	Two rupees. Twelve annas in addition to any fee levied on the application under clause (a), clause (b) or clause (d) of article 1 of this Schedule.]
2. Application for leave to sue as a pauper.	..	Eight annas.
3. Application for leave to appeal as a pauper.	(a) When presented to a District Court;	One rupee.
	(b) When presented to a Commissioner for a High Court.	Two rupees.
4. Plaint or memorandum of appeal in a suit to obtain possession under Act No. 16 of 1838, or [the 'Mamlatdars' Courts Act, 1876 (Bom. 3 of 1876).]	..	Eight annas.
5. Plaint or memorandum of appeal in a suit to establish or disprove a right of occupancy.	..	Eight annas.
6. Bail-bond or other instrument of obligation given in pursuance of an order made by a Court or Magistrate under any section of the Code of Criminal Procedure, 1898 (5 of 1898), or the Code of Civil Procedure, 1908 (5 of 1908), and not otherwise provided for by this Act.]	..	Eight annas.
7. Undertaking under section 49 of the Indian Divorce Act, 1869 (4 of 1869).		
8. [Rep. by the Repealing and Amending Act, 1891 (12 of 1891).]		
9. [Rep. by the Repealing and Amending Act, 1891 (12 of 1891).]		
10. Mukhtarnama or Wakalatnama.	When presented for the conduct of any one case—	
	(a) to any Civil or Criminal Court other than a High Court, or to any Revenue Court, or to any Collector or Magistrate, or other executive officer except such as are mentioned in clauses (b) and (c) of this Number;	Eight annas.
	(b) to a Commissioner of Revenue, Circuit or Customs or to any officer charged with the executive administration of a Division, not being the Chief Revenue or Executive Authority;	One rupee.
	(c) to a High Court, Chief Commissioner, Board of Revenue, or other Chief Controlling Revenue or Executive Authority;	Two rupees.

1. Ins. by Act 14 of 1911, s. 2.
2. The Bombay Courts of Adalat Act, 1838.
3. Subs. by Act 12 of 1891, for "Bombay Act 5 of 1864 (to give Mamlatdars' Courts jurisdiction in certain cases to maintain existing possession, or to restore possession to any party dispossessed otherwise than by course of law)"
4. See now the Mamlatdars' Courts Act, 1906 (Bom. 2 of 1906).
5. Subs. by Act 17 of 1914, s. 2.

Number	—	Proper Fee
11. Memorandum of appeal when the appeal is not *** from a decree or an order having the force of a decree, and is presented—	(a) to any Civil Court other than a High Court, or to any Revenue Court or executive officer other than the High Court or Chief Controlling Revenue or Executive Authority.	Eight annas.
	(b) to a High Court or Chief Commissioner, or other Chief Controlling Executive or Revenue Authority.	Two rupees.
12. Caveat.		
13. Application under Act No. 10 of 1859, section 26, or Bengal Act No. 6 of 1862, section 9, or Bengal Act No. 8 of 1869, section 37.	..	Five rupees.
14. Petition in a suit under the Native Converts' Marriage Dissolution Act, 1866 (21 of 1866).		
15. [Rep. by the Code of Civil Procedure, 1908 (5 of 1908).]		
16. [Rep. by the Probate Administration Act, 1889 (6 of 1889), s. 18 (1).]		
17. Plaint or memorandum of appeal in each of the following suits:—		
(i) to alter or set aside a summary decision or order of any of the Civil Courts not established by Letters Patent or of any Revenue Court;		
(ii) to alter or cancel any entry in a register of the names of proprietors of revenue paying estates;		
(iii) to obtain a declaratory decree where no consequential relief is prayed ;	..	Ten rupees.
(iv) to set aside an award;		
(v) to set aside an adoption;		
(vi) every other suit where it is not possible to estimate at a money-value the subject-matter in dispute, and which is not otherwise provided for by this Act.		
18. Application under section 326 of the Code of Civil Procedure, 1908 (5 of 1908). ⁵	..	Ten rupees.

1. The words "from an order rejecting a plaint or" omitted by Act 5 of 1908, s. 155 and Sch. IV.

2. Act 10 of 1859 rep. by the Bengal Tenancy Act, 1885 (8 of 1885), in those portions of the Lower Provinces to which that Act extends; in the Chota Nagpur Division (except Manbhum and the Tributary Mahals) by the Chota Nagpur Landlord and Tenant Procedure Act, 1879 (Ben. 1 of 1879) [now repealed by the Chota Nagpur Tenancy Act, 1908 (Ben. 6 of 1908)]; in the Province of Agra by Act 18 of 1873; and in the C.P. by the C. P. Tenancy Act, 1883 (9 of 1883).

3. Bengal Act 6 of 1862 rep. by the Bengal Tenancy Act, 1885 (8 of 1885) so far as it affected those portions of the Lower Provinces to which that Act extends; and in the Chota Nagpur Division (except Manbhum and the Tributary Mahals) by the Chota Nagpur Landlord and Tenant Procedure Act, 1879 (Ben. 1 of 1879) [rep. by the Chota Nagpur Tenancy Act, 1908 (Ben. 6 of 1908)].

4. Bengal Act 8 of 1869 rep. by the Bengal Tenancy Act, 1885 (8 of 1885).

5. See now the Arbitration Act, 1940 (10 of 1940).

Court-fees Act, 1870
(Schedule II.—Fixed fees.)

Number	—	Proper Fee
19. Agreement in writing stating a question for the opinion of the Court under the Code of Civil Procedure, 1908 (5 of 1908).	..	Ten rupees.
20. Every petition under the Indian Divorce Act, 1869 (4 of 1869) except petitions under section 44 of the same Act, and every memorandum of appeal under section 55 of the same Act.	..	Twenty rupees.
21. Plaint or memorandum of appeal under the Parsi Marriage and Divorce Act, 1865 (15 of 1865).		

1. Subs. by Act 5 of 1908, s. 155 and Sch. IV, for the original entry "Agreement under section 328 of the same Code".
2. See now the Parsi Marriage and Divorce Act, 1936 (3 of 1936),

STATE AMENDMENT

Orissa

Amendment of Article 1 of Schedule II of Act VII of 1870.— In Article I of Schedule II of the principal Act,—

- (a) in the third column opposite clause (a), for the words “one annas” the words “two annas” shall be substituted;
- (b) in the third column opposite clause (b), for the words, “eight annas” the words “in the case of a criminal complaint and appeal one rupee and in other cases twelve annas” shall be substituted;
- (c) in the third column opposite clause (c) for the words “one rupee” the words “one rupee eight annas” shall be substituted;
- (d) in the second and third columns, for clause (d) and the words opposite the said clause the following shall be substituted:—

“(d) (i) When presented to a High Court under section 115 of the Code of Civil Procedure, 1908 (5 of 1908), for revision of an order,—

- (a) When the value of the suit or proceedings to which the order relates does not exceed one thousand rupees. Five rupees.
- (b) When the value of the suit or proceeding exceeds one thousand rupees. Ten rupees.
- (ii) when presented to a High Court otherwise than under that section. Two rupees.”

[Vide Orissa Act 5 of 1939, s. 22]

Amendment of Article 1A of Schedule II of Act VII of 1870.—In the third column of Article 1A of Schedule II of the principal Act, for the words “twelve annas” the words “one rupee” shall be substituted.

[Vide Orissa Act 5 of 1939, s. 23]

Amendment of Article 10 of Schedule II of Act VII of 1870.—In Article 10 of Schedule II of the principal Act,—

In the third column—

- (i) for the words “eight annas” the words “one rupee” shall be substituted;
- (ii) for the words “one rupee” the words “two rupees” shall be substituted;
- (iii) for the words “two rupees” the words “three rupees” shall be substituted.

[Vide Orissa Act 5 of 1939, s. 24]

Amendment of Article 11 of Schedule II of Act VII of 1870.— In Article 11 of Schedule II of the principal Act—

- (a) for the entry in the first column, the following entry shall be substituted:—

“Memorandum of appeal when the appeal is from an order inclusive of an order determining any question under section 47 or section 144 of the Code of Civil Procedure (5 of 1908) and is presented”.

(c) in the third column—

(i) for the words “eight annas” the words “one rupee” shall be substituted;

(ii) for the words “two rupees” the words “four rupees” shall be substituted.

[Vide Orissa Act 5 of 1939, s. 25]

Amendment of Article 11 of Schedule II of Act VII of 1870.--In the third column in Article 2 of Schedule II of the principal Act, for the words “five rupees” the words “ten rupees” shall be substituted.

[Vide Orissa Act 5 of 1939, s. 26]

Amendment of Article 14 of Schedule I of Act VII of 1870.-- In the third column in Article 14 of Schedule II of the principal Act, for the words “five rupees” the words “ten rupees” shall be substituted.

[Vide Orissa Act 5 of 1939, s. 27]

Amendment of Article 17 and insertion of new Article 17A in Schedule II of Act VII of 1870.-- For Article 17 of Schedule II of the principal Act the following two Articles shall be substituted:—

“17. *Plaint or memorandum of appeal in a suit,—*

(i) to alter or set aside a summary decision or order of any of the Civil Courts not established by Letters Patent or of any Revenue Court;

Fifteen rupees.

Fifteen rupees.

(ii) to alter or cancel any entry in a register of the names of the proprietors of revenue –paying estates;

Fifteen rupees.

(iii) for relief under section 14 Endowment Act, 1868 (XX of 1868), or under section 91 of the Code of Civil Procedure, 1908.

When the *plaint is prescribed to, or the memorandum of appeal is against the decree of—*

Ten rupees.

17A. *Plaint or memorandum of appeal in every suit where it is not possible to estimate at a money-value the subject-matter in dispute and which is not otherwise provided for by this Act.*

- (a) a Revenue court in the district of Ganjam or Koraput; Fifteen rupees if the value for purposes of jurisdiction does not exceed four thousand rupees, one hundred rupees if such value exceeds four thousand rupees.”
- (b) any other Revenue court, or any court of a District Judge, subordinate Judge or Munsif.

[Vide Orissa Act 5 of 1939, s. 28]

Amendment of Article 18 of Schedule II of Act VII of 1870.--In Article 18 of Schedule II of the principal Act—

(a) for the entry in the first column, the following entry shall be substituted:—

“Application under paragraph 17 or paragraph 20 of the Second Schedule to the Code of Civil Procedure, 1908 (5 of 1908)”;

(c) in the third column for the words “ten rupees” shall be substituted.

[Vide Orissa Act 5 of 1939, s. 29]

Amendment of Article 19 of Schedule II of Act VII of 1870.— In the third column in Article 19 of Schedule II of the principal Act, for the words “ten rupees” the words “fifteen rupees” shall be substituted.

[Vide Orissa Act 5 of 1939, s. 30]

Amendment of Article 19 of Schedule II of Act VII of 1870.—In the third column in Article 20 Schedule II of the principal Act, for the words “twenty rupees” the words “thirty rupees” shall be substituted.

[Vide Orissa Act 5 of 1939, s. 31]

Amendment of Article 21 of Schedule II of Act VII of 1870.--In the third column in Article 21 Schedule II of the principal Act, for the words “twenty rupees” the words “thirty rupees” shall be substituted.

When the amount or value of the subject-matter exceeds	But does not exceed	Proper fee.
1	2	3
Rs. 5,200	Rs. 5,300	Rs. a. p. 426 4 0
5,300	5,400	433 12 0
5,400	5,500	441 4 0
5,500	5,600	418 12 0
5,600	5,700	456 4 0
5,700	5,800	463 12 0
5,800	5,900	471 4 0
5,900	6,000	478 12 0
6,000	6,100	486 4 0
6,100	6,200	493 12 0
6,200	6,300	501 4 0
6,300	6,400	508 12 0
6,400	6,500	516 4 0
6,500	6,600	523 12 0

6,600	6,700	513 4 0
6,700	6,800	638 12 0
6,800	6,900	646 4 0
6,900	7,000	658 12 0
7,000	7,100	661 4 0

[Vide Orissa Act 5 of 1939, s. 32]

Amendment of Schedule-II.—In Article 1 of Schedule-II to the Court-fees Act, 1870 (7 of 1870) in its application to the State of Odisha, for clause (b) including the entries under the second and third columns thereof, the following shall be substituted under appropriate column, namely:—

<p>“(b) (i) When containing a complaint or charge of any offence other than the complaint for the offence under section 138 of the Negotiable Instrument Act, 1881 (26 of 1881) and an offence for which Police Officers may under the Code of Criminal Procedure, 1973 (2 of 1974) arrest without warrant, and presented to any Criminal Court;</p> <p>Or when presented to a Civil, Criminal or Revenue Court or to a Collector, or any Revenue Officer having jurisdiction equal or sub-ordinate to a Collector;</p> <p>Or to any Magistrate in his executive capacity and not otherwise provided for by this Act;</p> <p>Or to deposit in Revenue Court or rent; or for determination by a Court of the amount of compensation to be paid by a landlord to his tenant.</p> <p>(ii) Complaint for the offence under section 138 of the Negotiable Instrument Act, 1881 (26 of 1881)—</p> <p>When the amount involved In the cheque or instrument does not exceed ten thousand rupees. When the amount involved in the cheque or instrument exceeds ten thousand rupees but does not exceed one lakh rupees. When the amount involved in the cheque or instrument exceeds one lakh rupees.</p>	<p>In the case of a criminal complaint and appeal, four rupees and in other cases two rupees.</p> <p>One hundred rupees Five hundred rupees. One thousand rupees.</p>	
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[Vide Orissa Act 4 of 2013, s. 2]

Amendment of Schedule II.— In Schedule II to the principal Act, under the heading “proper fee” for the entries as mentioned in column (2) of the following Table against the corresponding articles in column (1) thereof, the entries as mentioned against them in column (3) of the said Table shall respectively be substituted:—

Corresponding Article (1)	Entries Occurring under the heading “proper fee” (2)	Entries to be substituted (3)
1.(a) (b) (c) (d) (i) (a) (b) (ii)	Forty-five paise In case of criminal complaint and appeal, two rupees and twenty-five paise and in other cases one rupee and twenty-paise. Two rupees and fifty paise Five rupees and fifty paise Eleven rupees Two rupees and twenty paise	One rupee In case of criminal complaint and appeal, four rupees and in other cases two rupees. Five rupees Eleven rupees Twenty rupees Four rupees
1-A	one rupee and sixty-five paise in addition to any fee levied on the application under clause (a), clause (b) or clause (d) of article - 1 of this Schedule.	Three rupees in addition to any fee levied on the application under clause (a), clause (b) or clause (d) of article-1 of this Schedule.
2.	Fifty-five paise	One rupees
3.(a)	One rupee and ten paise	Two rupees
(b)	Two rupees and twenty paise	Four rupees
4.	Fifty naye paise	One rupee
5.	Fifty naye paise	One rupee
6.	Fifty naye paise	One rupee
7.	Fifty naye paise	One rupee
10.(a)	Two rupees and twenty-five paise	Four rupees
(b)	Three rupees and seventy-five paise	Seven rupees
(c)	Four rupees	Eight rupees
11.(a)	One rupee	Two rupees
(b)	Four rupees	Eight rupees
12.	Ten rupees	Twenty rupees
13.	Five rupees and fifty paise	Ten rupees
14.	Eleven rupees	Twenty-one rupees
17.	Fifteen rupees	Thirty rupees
17.A (a)	Ten rupees	Twenty rupees
(b)	Fifteen rupees if the value for purposes of jurisdicaiton does not exceed four thousand rupees. One hundred rupees if such value exceeds four thousand rupees.	Thirty rupees if the value for purposes of jurisdiction does not exceed four thousand rupees. Two hundred rupees if such value exceeds four thousand rupees.
18.	Sixteen rupees and fifty paise	Thirty-two rupees
19.	Fifteen rupees	Thirty rupees
20.	Thirty-three rupees	Sixty-two rupees
21.	Thirty rupees	Sixty rupees

[Vide Orissa Act 34 of 1992, s. 3]

Uttar Pradesh

Amendment of Schedule II of Act (7 of 1870).—In Schedule II to the Court-Fees Act, as amendment in its application to Uttar Pradesh, in Article 1 (Application or Petition), in clause (f), —

(a) in sub-clause (i), for the words “Five rupees” the words “One hundred rupees” shall be substituted; and

(b) in sub-clause (i), for the words “Ten rupees” the words “Two hundred rupees” shall be substituted.

[Vide Uttar Pradesh Act 14 of 1989, s. 2]

Haryana

Substitution of Schedules I and II to Act 7 of 1870.—For Schedules I and II to the principal Act, the following Schedules substitution shall be substituted, namely :—

SCHEDULE I

Ad valorem fees

Serial No.	Nature of Document	Amount of value	Proper fee
1	2	3	4
	Plaint, written statement, pleading or set off or counter claim or memorandum of appeal (not otherwise provided for in this Act) or of cross objections presented to any civil or revenue court except those mentioned in section 3.	<p>When the amount or value of the subject matter in dispute does not exceed one hundred rupees, for every ten rupees or part thereof,</p> <p>When such amount or value exceeds one hundred rupees, but does not exceed five hundred rupees, for every twenty rupees, or part thereof in excess of one hundred rupees, up to five hundred rupees.</p> <p>when such amount or value exceeds three thousand rupees, for every one hundred rupees, or part thereof, in excess of three thousand rupees, up to ten thousand when such amount or value exceeds three thousand rupees, for every one hundred rupees, or part thereof, in excess of three thousand rupees, up to ten thousand</p> <p>When such amount or value exceeds ten thousand rupees, for every five hundred</p>	<p>One rupee.</p> <p>Three rupees.</p> <p>Twenty rupees .</p> <p>Seventy-five rupees.</p>

		rupees, or part thereof, in excess of ten thousand rupees, up to twenty thousand rupees When such amount or value exceeds twenty thousand rupees, for every one thousand rupees, or part thereof, in excess of twenty thousand rupees, up to fifty thousand rupees When such amount or value exceeds fifty thousand rupees, for every five thousand rupees, or part thereof, in excess of fifty thousand rupees	One hundred rupees. Two hundred rupees.
2.	Plaint in a suit for possession under the Specific Relief Act, 1963, section 6	----	A fee of one-half the amount prescribed in the foregoing scale.
3.	Application for review of judgement, if presented on or after the ninetieth day from the date of the decree		The fee leviable on the plaint or memorandum of appeal.
4.	Application for review of judgement, if presented before the ninetieth day from the date of the decree		One-half of the fee leviable on the plaint or memorandum of appeal.
5.	Copy of translation of judgement or order not being, or having the force of, a decree	When such judgement or order is passed by any civil court other than the High Court, or by the presiding officer of any revenue court or office, or by any other judicial or executive authority When such judgement or order is passed by the High Court	Two rupees. Five rupees.
6.	Copy of a decree or order having the force of a decree	When such decree or order is made by any civil court other than the High Court or by any revenue court When such decree or order is made by the High Court	Five rupees. Ten rupees.

7.	Copy of any document liable to stamp duty under the Indian Stamp Act, 1899, when left by any party to a suit or proceeding in place of the original withdrawn, provided such copy is not subject to any duty under the Indian Stamp Act, 1899	(a) When the stamp duty chargeable , on the original does not exceed seventy five paise (b) in any other case	The amount of the duty chargeable on the original, Two rupees.
8.	Copy of any revenue or judicial proceeding or order not otherwise provided for by this Act, or copy of any account, statement, report or the like, taken out of any civil or criminal or revenue court or office, or from the office of any chief officer charged with the executive administration of a Division	For every three hundred and sixty words or One rupee fraction of three hundred and sixty words	One rupee.
9.	probate of a will or letters of administration with or without will annexed	When the amount or value of the property in respect of which the grant of probate or letters is made exceeds one thousand rupees, but does not exceeds ten thousand rupees. When such amount or value exceeds ten thousand rupees, but does not exceed fifty thousand rupees When such amount or value exceeds fifty thousand rupees	three per centum on such amount or value. Five per centum on such amount or value. Six per centum on such amount or value.
10.	Certificate under part X of the Indian Succession Act, 1925.	In any case	Three per centum on the amount or value of any debt or security specified in the certificate under section 374 of that Act, and five per centum on the amount or value of any debt or security to which the certificate is extended under section 376 of that Act.
			<i>Notes .—</i> (1) The amount of a debt is its amount, including interest, on the day on which the inclusion of the debt in the certificate is applied for, so far as such amount can be ascertained.

			(2) Whether or not any power with respect to a security specified in a certificate has been conferred under that Act, and where such a power has been so conferred, whether the power is for the receiving of interest or dividends on, or for the negotiation or transfer of, the security, or for both purposes, the value of the security is its market value on the duty on which the inclusion of the security in the certified applied for, so far as such value can be ascertained.
11.	Application to the High Court for the exercise of its jurisdiction under section 44 of the Punjab Courts Act, 1918, or to the court of the Financial Commissioner for the exercise of its revisional jurisdiction under section 84 of the Punjab Tenancy Act, 1887.		Fifteen rupees.

Table of rates of *ad-valorem* fees leviable on the institution of suits

Value of the subject matter exceeds	But does not exceed	Proper fee
1	2	3
Rs	Rs	Rs
10	10	.
20	20	2
30	30	3
40	40	4
50	50	5
60	60	6
70	70	7
80	80	8
90	90	9
100	100	10
120	120	13
140	140	16
160	160	19

180	180	22
200	200	25
220	220	28
240	240	31
260	260	34
280	280	37
300	300	40
320	320	43
340	340	46
360	360	49
380	380	52
400	400	55
420	420	58
440	440	61
460	460	64
480	480	67
500	500	78
550	550	86
600	600	94
650	650	102
700	700	110
750	750	118
800	800	126
850	850	134
900	900	142
950	950	150
1,000	1,000	158
1050	1,050	166
1150	1,100	174
1200	1,200	182
1250	1,250	190
1300	1300	198
1350	1350	206
1400	1400	214
1450	1450	222
1500	1500	238

1550	1550	246
1600	1600	254
1650	1650	262
1700	1700	270
1750	1750	278
1800	1800	286
1850	1850	294
1900	1900	302
1950	1950	310
2000	2000	318
2050	2050	326
2100	2100	334
2150	2150	342
2200	2200	350
2250	2250	358
2300	2300	366
2350	2350	374
2400	2400	382
2450	2450	390
2500	2500	398
2550	2550	406
2600	2600	414
2650	2650	432
2700	2700	430
2750	2750	446
2800	2800	454
2850	2850	462
2900	2900	470
2950	2950	490
3000	3000	510
3100	3100	530
3200	3200	550
3300	3300	570
3400	3400	590
3500	3500	610
3600	3600	630

3700	3700	650
3800	3800	670
3900	3900	690
4000	4000	710
4100	4100	730
4200	4200	750
4300	4300	770
4400	4400	790
4500	4500	810
4600	4600	830
4700	4700	850
4800	4800	870
4900	4900	890
5000	5000	910
5100	5100	930
5200	5200	950
5300	5300	950
5400	5400	970
5500	5500	990
5600	5600	1010
5700	5700	1030
5800	5800	1050
5900	5900	1070
6000	6000	1090
6100	6100	1110
6200	6200	1130
6300	6300	1150
6400	6400	1170
6500	6500	1190
6600	6600	1210
6700	6700	1210
6800	6800	1250
6900	7000	1290
7000	7000	1310
7100	7100	1350
7200	7200	1370

7300	7300	1390
7400	7400	1410
7500	7500	1430
7600	7600	1450
7700	7700	1470
7800	7800	1490
7900	7900	1510
8000	8000	1530
8100	8100	1550
8200	8200	1570
8300	8300	1590
8400	8400	1610
8500	8500	1630
8600	8600	1650
8700	8700	1670
8800	8800	1690
8900	8900	1710
9000	9000	1730
9100	9100	1750
9200	9200	1770
9300	9300	1790
9400	9400	1810
9500	9500	1830
9600	9600	1850
9700	9700	1870
9800	9800	1945
9900	9900	2020
10000	10000	2095
10500	10500	2170
11000	11000	2245
11500	11500	2320
12000	12000	2395
12500	12500	2470
13000	13000	2545
13500	13500	2620
14000	14000	2695

14500	14500	2770
15000	15000	2845
15500	15500	2920
16000	16000	2995
16500	16500	3070
17000	17000	3145
17500	17500	3220
18000	18000	3295
18500	18500	3370
19000	19000	3470
19500	19500	3570
20000	20000	3670
21000	21000	3770
22000	22000	3870
23000	23000	3970
24000	24000	4070
25000	25000	4170
26000	26000	4270
27000	27000	4370
28000	28000	4470
29000	29000	4570
30000	30000	4670
31000	31000	4770
32000	32000	4870
33000	33000	4970
34000	34000	5070
35000	35000	5170
36000	36000	5270
37000	37000	5370
38000	38000	5470
39000	39000	5570
40000	40000	5670
41000	41000	5770
42000	42000	5870
43000	43000	5970
44000	44000	6070

43000	43000	6170
44000	44000	6270
45000	45000	6370
46000	46000	6570
47000	47000	6770
48000	48000	6970
49000	49000	7170
50000	50000	7370
55000	55000	7570
60000	60000	7770
65000	65000	7970
70000	70000	8170
75000	75000	8370
80000	80000	8570
85000	85000	8770
90000	90000	8970
95000	95000	9170
100000	100000	9370
105000	105000	9370
110000	110000	9570
115000	115000	9770
120000	120000	9970
125000	125000	10170
130000	130000	10370
135000	135000	10570
140000	140000	10770
145000	145000	10970
150000	150000	11370
155000	155000	11570
160000	160000	11770
165000	165000	11970
170000	170000	12170
175000	175000	12370
180000	180000	12570
185000	185000	12770
190000	190000	12970

195000	195000	13170
200000	200000	13370
205000	205000	13570
210000	210000	13770
215000	215000	13970
220000	220000	14170
225000	225000	14370
230000	230000	14570
235000	235000	14770
240000	240000	14970
245000	245000	15170
250000	250000	15370
255000	255000	15770
260000	260000	15970
265000	265000	16170
270000	270000	16370
275000	275000	
280000	280000	
285000	285000	
290000	290000	
295000	295000	
300000	300000	

And when the amount or value of the subject-matter exceeds three lacs rupees the proper fee leviable shall be sixteen thousand, three hundred and seventy rupees Plus two hundred rupees for each five thousand rupees or part thereof, in excess of three lacs rupees.

SCHEDULE II

FIXED FEES

Serial No.	Nature of the document	Amount of value	Proper fee
1	2	3	4
	Application or petition	<p>(a) When presented to any officer of the Customs or Excise Department or to any Magistrate, by any person having dealings with the Government and when the subject matter of such application relates exclusively to those dealings or when presented to any revenue officer by any person holding temporarily-settled land under direct engagement with Government, and when the subject-matter of the application or petition relates exclusively to such engagement; or when presented to any municipal commissioner under any Act for the time being in force for the conservancy or improvement of any place, if the application or petition relates solely to such conservancy or improvement; or when presented to any civil court other than a principal civil court of original jurisdiction, or to any court of small causes constituted under Act No. 11 of 1865 or under Act No. 16 of 1868; section 20, or to a Collector or other revenue officer in relation to any suit or case in which the amount or value of the subject-matter is less than fifty rupees; or when presented to any civil, criminal or revenue court, or to any Board or executive officer for the purpose of obtaining a copy or translation of any judgment, decree or order passed by such court, Board or officer, or of any other document on record in such court or office</p> <p>(b) when containing a complaint or charge of any offence other than an offence for which police officers may, under the Code of Criminal Procedure, 1898, arrest without warrant, and presented to any criminal court;</p> <p>or when presented to a civil criminal or revenue, court, or to a Collector or any revenue officer having jurisdiction equal or subordinate to a Collector, or to any Magistrate in his executive capacity, and not otherwise provided for by this Act;</p> <p>or to deposit in court, revenue or rent ; or for determination by court of the amount of compensation to be paid by landlord to his tenant</p> <p>(c) when presented to a Chief Commissioner or other Chief Controller, Revenue or Executive Authority, or to a Commissioner of Revenue or Circuit, or to any Chief Officer charged with the executive administration of a Division and not otherwise provided for by this Act</p> <p>(d) when presented to the High Court —</p> <p>(i) for winding up a company or under section</p>	<p>One Rupees</p> <p>Two Rupees</p> <p>Three rupees</p> <p>Three</p>

		397 or 398 of the Companies Act, (ii) under the same Act for taking some other judicial action; (iii) under article 226 of the Constitution of India other than petitions for habeas corpus and petition arising out of criminal proceedings ; (iv) petition under article 227 of the Constitution of India ; (v) in all other cases	hundred and fifty rupees. Twenty-five rupees. One hundred rupees Fifteen rupees Five rupees
2.	Application to any civil court that records may be called for from another court	When the court grants the application and is of opinion that the transmission of such records involves the use of the post	Two rupees
3.	Application for leave to sue as a pauper	..	Two rupees
4.	Application for leave to appeal as a pauper	(a) When presented to a District Court (b) When Presented to a Commissioner or the High Court	Two rupees Five rupees
5.	Bail-bond or other instrument of obligation given in pursuance of an order made by a court or Magistrate under any section of the Code of Criminal Procedure, 1898, or the Code of Civil Procedure, 1908, and not otherwise Provided for by this Act	..	One rupee
6.	Undertaking under section 49 of the Divorce Act, 1869		Two rupees
7.	Mukhtarnanma or Wakalatnama	When presented for the conduct of any one case—	
		(a) to any civil or criminal court other than the High Court, or to any revenue court, or to any Collector or Magistrate, or other Executive Officer, except such as are mentioned in clauses (b) and (c) of this number (b) to a Revenue Commissioner or to any officer charged with executive administration of a Division, not being the Chief Revenue or Executive Authority (c) to the High Court, Chief Commissioner, Board of revenue, or other Chief controlling Revenue or Executive Authority	Two rupees Two rupees Three rupees
8.	Memorandum of appear when the appeal is not from a decree or an order having the	(a) to any civil court other than the High Court, or to any revenue court or Executive Officer other than the High Court or Chief Controlling Revenue or Executive Authority	Ten rupees

	force of a decree and is presented	(b) to the High Court or Chief Commissioner Fifteen rupees or other Chief Controlling Revenue or Executive Authority	fifteen rupees
9.	Caveat	--	Ten rupees
10.	Petition in a suit under the Converts Marriage Dis solution Act, 1866, the Divorce Act, 1869, or the Foreign Marriage Act, 1969	--	Twenty-five rupees
11.	(i) Every petition or application or memorandum of appeal under the Special Marriage Act, 1954, or the Hindu Marriage Act, 1955, or the Dissolution of Muslim Marriages Act, 1939 (ii) Application under section 24 of the Hindu Marriage Act, 1955	--	Twenty-five rupees Five rupees
12.	Plaint or memorandum of appeal in each of the following suits:— (i) to alter or set as ide a summary decision or order of any of the civil courts not established by Letters Patent or of any revenue court; (ii) to alter or cancel any entry in a register of the names of the proprietors of revenue paying estates; (iii) to obtain a declaratory decree where no consequential relief is prayed; (iv) to set aside an award ; (v) to set aside an adoption; (vi) every other suit where it is not possible to estimate at a money - value the subject matter in dispute, and which is not otherwise provided for by this Act	-- -- --- -- -- -- --	Twenty-five rupees

13.	Application under section 20 of the Arbitration Act, 1940	--	Twenty-five rupees
14.	Agreement in writing stating a question for the opinion of the court under the Code of Civil Procedure, 1908	--	Twenty-five rupees
15.	Plaint or memorandum of appeal in a suit by a reversioner under the Punjab Customary Law for declaration in respect of an alienation of ancestral land	--	One hundred rupees
16.	Application or memorandum of appeal for relief under the Haryana Urban (Control of Rent and Eviction) Act, 1973—		Fifteen rupees
	(i) other than for fixation of fair rent	(a) Up to an annual rent not exceeding six hundred rupees;	Fifteen rupees
	(ii) for fixation of fair rent	(b) annual rent exceeding six hundred rupees	Fifteen rupees
17.	Claims for money (whether secured or unsecured) or a claim to set off made against such claims or counter claims under the Banking Companies Act, 1949	(a) Where the amount does not exceed Rs 2,500 ; (b) where the amount exceeds Rs 2,500 but does not exceed Rs 10,000; (c) where the amount exceeds Rs 10,000 ;	Twenty-five rupees Fifty -rupees One hundred rupees
18.	Memorandum of appeal from an order or decision passed under the Provisions of section 45-B of the Banking Companies Act, 1949	(a) Where the amount exceeds Rs 5,000 put does not exceed Rs 10,000; (b) where the amount exceeds Rs 10,000	One hundred rupees Two hundred rupees.

[Vide Haryana Act 11 of 1974, s. 3]

Haryana

Amendment of Schedule I to Act 7 of 1870.— In Schedule I to the principal Act, —

(a) against serial number 5, under columns 3 and 4, for the existing entries, the following entry shall be substituted, namely:--

"when such judgement or order is passed by Two rupees."
any civil court or by the presiding officer of any revenue court or office,
or by any other judicial or executive authority

(b) against serial number 6, under columns 3 and 4, for the existing entries, the following entry shall be substituted, namely :—

"when such decree or order is made by any Five rupees.";

civil court or by any revenue court

(c) against serial number 11, under column 2, the words and figures "to the High Court for the exercise of its jurisdiction under section 44 of the Punjab Courts Act, 1918, or" shall be omitted.

[Vide Haryana Act 22 of 1974, s. 4]

Bihar

Amendment of Article 1 of Schedule II to Act VII of 1870. - For the 'proper fee' set forth in Schedule II to the said Act for Article 1 and shown in the second column of Schedule C to this Act, the 'proper fee, shown in the third column of the said Schedule C shall be substituted.

Schedule A

[See Section 2]

Article	Proper fee set forth in Schedule I to the Court-fees Act, 1870	Proper fees to be substituted
1	2	3
	Six annas	40 N.P.
1	Six annas	40 N.P.
6	Six annas	40 N.P.

Schedule B

[See Section 3]

Table of rates of *ad valorem* fees leviable on the institution of suits:-

Proper fees set forth in the table			Proper fees to be substituted	
1	2		3	
Rs.	a.	p.	Rs.	N.P.
0	6	0	0	40
1	2	0	0	15
1	14	0	1	90
2	10	0	2	50
3	6	0	3	40
4	2	0	4	15
4	14	0	4	90
5	10	0	5	65
6	0	0	6	40

7	2	0	7	15
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Schedule C

[See Section 4]

Article	Proper fees set forth in Schedule II to the Court-fees Act, 1870	Proper fees to be substituted
1	2	3
1	Two annas	15 N.P

[Vide Bihar Act 7 of 1958, s. 4]

Haryana

Amendment of Schedule I to Central Act 7 of 1870.—In Schedule I to the principal act,—

(i) after serial number 5 and entries thereagainst, the following serial number and entries thereagainst shall be inserted, namely:--

1	2	3	4
“5-A	Copy of order of the Rent Controller	..	Five rupees,”
	(ii) against serial number 8, under columns 3 and 4, for the existing entries, the following entries shall be substituted, namely:--		
	3	4	

“For every age Two rupees.”.

[Vide Haryana Act 3 of 1990, s. 3]

Haryana

Amendment of Schedule II to Central Act 1 of 1870.— In Schedule II to the principal Act,—

(i) against serial number I, under columns 3 and 4,—

(a) against entry (b), for the words "Two rupees", the words "Ten rupees" shall be substituted ;

(b) against entry (c), for the words "Three rupees", the words "Fifteen rupees" shall be substituted ;

(ii) against serial number 3, under column 4, for the words "Two rupees", the words "Five rupees" shall be substituted ;

(iii) against serial number 4, under column 4, for the words "Two rupees", the words "Ten rupees" shall be substituted ;

(iv) against serial number 5, under column 4, for the words "One rupee", the words "Five rupees" shall be substituted ;

(v) against serial number 6, under column 4, for the words "Two rupees", the words "Ten rupees" shall be substituted ;

(vi) against serial number 8, under columns 3 and 4,—

(a) against entry (a), for the words "Ten rupees", the words “Fifteen rupees" shall be substituted ;

(b) against entry (b), for the words “Fifteen rupees", the words "Twenty rupees" shall be substituted.

[Vide Haryana Act 3 of 1990, s. 4]

Haryana

Amendment of Schedule II to Act 7 of 1870.—In Schedule II to the principal Act,—

- (a) against serial number 1, entry (d) shall be omitted ;
- (b) against serial number 4, in entry (b), the words "or the High Court" shall be omitted;
- (c) against serial number 7,—
 - (i) in item (a), the words "other than the High Court" shall be omitted ;
 - (ii) in item (c), for the words "High Court, Chief Commissioner", the words "Chief Commissioner" shall be substituted ;
- (d) against serial number 8,—
 - (i) in entry (a), the words "other than the High Court" occurring twice, shall be omitted ;
 - (ii) in entry (b), the words "High Court or" shall in omitted ; and
- (E) against serial number 15, for the words "one hundred rupees", the words "Thirty rupees" shall be substituted.

[Vide Haryana Act 22 of 1974, s. 5]

Uttar Pradesh

Amendment of Schedule IX of Act no. VII of 1870.—In Schedule II to the Court Fees Act, 1870, as amended in its application to Uttar Pradesh, in Article I (“Application or petition”)—

(i) in clause (c), in the second column, for sub-clause (2) and the entry relating to it in the third column, the following sub-clause and entry shall be substituted, namely:-

Col. 2	Col. 3
“(2) Under article 226 or article 227 of the Constitution, or by way of special appeal against a judgement or order including a judgment or order passed on a petition filed before the commencement of the Court Fees (Uttar Pradesh Amendment(act, 1970 passed by a single Judge of the High Court thereon.”	One hundred rupees.

(ii) at the end, the following proviso thereto shall be inserted, namely:--

Provided that –

(i) no court fee shall be payable under clause (c) on an application or petition under section 4591 of the Code of Criminal Procedure, 1898, or under article 226 of the Constitution for writs in the nature of habeas corpus or in relation to any proceeding relating thereto;

(ii) the court fee payable on an application or petition for adjournment of hearing of any case shall be double the court fee payable on an ordinary application or petition under clause (b), clause (c), clause (d) or sub-clause (5) of clause (c), as the case may be,

[Vide Uttar Pradesh Act 34 of 1970, s. 2]